

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 3
SERVICE TAX APPEAL NO. 53691 OF 2018**

[Arising out of Order-in-Appeal No. 417/SM/ST/JPR/2018 dated 16.08.2018
passed by the Commissioner (Appeals), Central Excise & CGST, Jaipur]

BHARTI HEXACOM LIMITED

K 21, Sunny House, Malviya Nagar
C Scheme, Jaipur 302005.

Appellant

Vs.

PRINCIPAL COMMISSIONER OF CGST

JAIPUR, NCRB, STATUE CIRCLE,
JAIPUR 302005.

Respondent

Appearance:

Present for the Appellant : Shri Kunal Agarwal, Advocate

Present for the Respondent: Shri Harsh Vardhan, Authorised Representative

CORAM:

HON'BLE Ms.BINU TAMTA, MEMBER (JUDICIAL)

HON'BLE Ms.HEMAMBIKA R. PRIYA, MEMBER(TECHNICAL)

Date of Hearing /Decision : **23/02/2024**

FINAL ORDER No. 54492 /2024

BINU TAMTA

Learned Authorised Representative for the Revenue has pointed out that the matter has been settled under the **Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019** and necessary documents are placed on record. The appeal is accordingly dismissed as withdrawn.

(BINU TAMTA)

MEMBER (JUDICIAL)

(HEMAMBIKA R. PRIYA)

MEMBER(TECHNICAL)